

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No. 406/2013

RE-INHUMAN CONDITIONS IN 1382 PRISONS VS Petitioner(s)

VERSUS

STATE OF ASSAM & ORS. Respondent(s)

([MR. GAURAV AGRAWAL, ADVOCATE IS AMICUS CURIAE.]
[ONLY I.A. NO. 136558/2022 IN WP (C) No.406/2013 IS LISTED.]
IA No. 136558/2022 - EXTENSION OF TIME)

Date : 23-09-2022 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE KRISHNA MURARI

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UPON hearing the counsel the Court made the following
O R D E R

IA No. 136558/2022

The present application has been preferred for extension of time on behalf of the Supreme Court Committee on Prison Reforms for Submission of Final Report.

It is stated in the application that earlier due to COVID-19 for two years and thereafter as some of the States and Union Territories did not submit the required information on the questionnaires on Juveniles in Correctional Homes and that the Presiding Judge of the Committee was not well for a month, the Committee has not been able to complete the inquiry and submit the Report. It is requested to extend the time by submitting that on Juveniles Correctional Homes, tentative time required for completion of inquiry is two months and for prison staff (training and recruitment) and prevention of unnatural deaths in prisons, it will take one month.

In that view of the matter, we extend the time upto 31.12.2022 to submit the Report. We direct the concerned States/Union Territories to give fullest cooperation and respond to whatever the questionnaires are made/sent on the aforesaid subjects.

With this, the present Application stands disposed of.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR

